

## **Meghalaya: Harijan Panchayat Rejects State Govt Report on Sweeper's Colony Relocation**

<https://www.news18.com/news/india/meghalaya-harijan-panchayat-rejects-state-govt-report-on-sweepers-colony-relocation-4302014.html>

The Harijan Panchayat Committee (HPC) has rejected the Meghalaya government's high-level committee (HLC) report on the relocation of employees of Shillong Municipal Board (SMB) and other departments from the Sweeper's Colony at Them lew Mawlong.

"We will fight tooth and nail and stop all illegal acts of the Meghalaya government," said HPC secretary Gurjit Singh on Friday.

Singh said, "Challenging the recently submitted HLC report of the Conrad K Sangma-led state government on the ownership of the land of poor Sikhs at Bara Bazar, Shillong, the HPC, representing the interests of hundreds of families living there for the past 200 years and more, have rejected the report, portions of which were revealed to the media yesterday (Thursday)," it said.

The urban affairs department was asked to find locations for the relocation of "illegal settlers" as per report of the HLC, which was headed by deputy chief minister Prestone Tynsong. The report was placed before the cabinet meeting chaired by chief minister Conrad K Sangma on Thursday.

The HLC was formed by the state government to find a feasible solution for the relocation of Sweeper's Colony from Them lew Mawlong following the 2018 violent protest at Motphran.

Responding to Sangma's statement that the process of taking over land at Sweeper's Colony will be completed within a week, Singh said, "We will fight for our rights till our last breath. We will die for our land and will not allow any illegal, unlawful, unethical and unjust action by the Meghalaya government."

Issuing a warning, Singh said, "The matter is sub-judice in Supreme Court of India and the Meghalaya government would be committing a breach of procedures if it insists on going ahead with its illegal plans."

"We are the legitimate owners of the so-called disputed 2.5 acres of land, as it was gifted to our ancestors by the tribal chief Syiem of Hima Myllem. No one else has the right to this land."

Singh further said, "The present Syiem of Hima Myllem is being pressured by granting him ownership of a large chunk of the land. Under local laws, too, he too has no authority to retake a gift given by his predecessors."

He said the tripartite agreement between the Syiem of Hima Myllem, urban affairs and the Shillong municipal board had no legal locus-standi and was patently illegal.

The HPC secretary also said the first time the government tried to browbeat the Sikhs was by letting anti-social elements attack their homes in 2018. Now, after failing in court, the government was again using strong-arm tactics, he added.

He also said even government employees could not be forcefully moved to another location.

He alleged that the so-called HLC was headed by deputy chief minister Prestone Tynsong, who had throughout been biased against poor Sikh residents of the area.

Singh also alleged that the cabinet had failed to appreciate the genesis of the case, which is that Sikhs who have served their state, are now being made victims of forcible eviction because the then inaccessible area was now prime property.

"We fail to understand why the government is in such a hurry when a status quo has been ordered by the Meghalaya High Court at Shillong on April 9, after a series of litigations," he said.

He added that the high court had also ordered status quo on the activities of the HLC, which was formed on June 4, 2018, and that submitted its report on September 28.

"In view of the order of Justice Sen of the Meghalaya High Court of February 15, 2019, saying the title deed of the Punjabi Colony has to be settled by filing a title suit and not through any unilateral decision of the Meghalaya government," he said.

"Since the attack in 2018, after several visits and hearings, National Commission for Minorities, National Human Rights Commission and National Commission for Safai Karamcharis had also ordered status quo and no relocation," he said, adding that the Meghalaya government's claim that it will act on the findings of the HLC on relocating government employees and others from the area was a clear violation of these orders.

## **Harijans to contest govt move to evict them**

<https://theshillongtimes.com/2021/10/09/harijans-to-contest-govt-move-to-evict-them/>

As anticipated, the Harijan Panchayat Committee (HPC) has rejected the recommendations of the High Level Committee (HLC) on relocation of the Harijan Colony from Iew Mawlong and asserted that they were willing to die but will not relocate. The Committee also made it clear that the matter is sub-judice and the government move to take possession of the land at Harijan Colony is illegal.

"We will fight for our rights till our last breath. We will die for our land but will not allow any illegal, unlawful, unethical and unjust action by the Meghalaya Government," HPC secretary Gurjit Singh said while reacting to the statement of Chief Minister Conrad Sangma that the government will take possession of the land at Iew Mawlong within a week.

Challenging the recently submitted HLC report, Singh said, "The matter is sub-judice in the Supreme Court of India and the Meghalaya Government would be committing a breach of procedures if it insists on going ahead with its illegal plans."

"We are the legitimate owners of the so-called disputed 2.5 acres of land, as it was gifted to our ancestors by the then Syiem of Hima Myllem. No one else has the right to our land," he added.

"The present Syiem of Hima Myllem is being pressurized by granting him ownership of a large chunk of the land. Under local laws too, he too has no authority to retake a gift given by his predecessors."

"The tripartite agreement between the Syiem of Hima Myllem, Urban Affairs department and the Shillong Municipal Board has no legal locus standi and is patently illegal," he added.

Referring to the Cabinet decision, Singh said, "It is ironic that the Cabinet has failed to appreciate the genesis of the case, which is that the poor residents who have served their state for long are now being made victims of forcible eviction under the pressure of land mafia and for the simple reason that the then inaccessible area has now become prime property."

"We fail to understand why the government is in such a hurry when a status quo has been ordered by the Meghalaya High Court on April 9, 2021, after a series of litigations," he questioned.

Singh pointed out that the High Court had also ordered status quo on the activities of the HLC which was formed on June 4, 2018 and which submitted its report to the state government on September 28. "In view of the order of Justice SR Sen of the Meghalaya High Court on February 15, 2019, saying that the title deed of the Punjabi (Harijan) Colony has to be settled by filing a title suit and not through any unilateral decision of the Meghalaya government," he said.

Pointing out that since the impasse in 2018, after several visits and hearings, the National Commission for Minorities, the National Human Rights Commission and the National Commission for Safai Karamcharis had also ordered status quo and no relocation of anyone from that area, he said, "The claim of the Meghalaya Government that they will act on the findings of the High Level Committee on relocating government employees and others from the area is a clear violation, among other things, of these orders too."

The HLC was constituted by the state government on June 4, 2018 to find a feasible solution for relocation of Harijan Colony from Iew Mawlong following clashes that spiralled into a violent unrest that crippled life in the city for weeks.

As per the recommendation of the HLC, the present SMB office at Bishop Cotton Road will be shifted to the old Meghalaya Basin Development Authority office opposite the existing location and the employees of the SMB will be relocated from Iew Mawlong to the staff quarters located on the SMB office premises. Staff of other government departments will be relocated to suitable locations to be identified by the concerned department.

Opposition Chief Whip and Mawlai MLA, Process T Sawkmie urged residents of Harijan Colony to cooperate with the government in its bid to remove illegal settlers from the colony.

Sawkmie said the government has arranged quarters for them and they must cooperate for the sake of peace and harmony.

He also lauded the NPP-led MDA Government for taking the decision to remove illegal settlers from the Colony and pointed out that following the deterioration of law and order in the area in 2018, the Colony continues to be barricaded and movement of people remains restricted in the area.

ANI News/ Latestly/ Lokmat News English/ Sify.com/ Big News Network.com

## **Update latest pictures of inmates before parole, furlough: MHA gives 7-point direction to jail authorities**

<https://www.aninews.in/news/national/general-news/update-latest-pictures-of-inmates-before-parole-furlough-mha-gives-7-point-direction-to-jail-authorities20211008230215>

<https://www.latestly.com/agency-news/india-news-update-latest-pictures-of-inmates-before-parole-furlough-mha-gives-7-point-direction-to-jail-authorities-2932730.html>

<https://english.lokmat.com/national/update-latest-pictures-of-inmates-before-parole-furlough-mha-gives-7-point-direction-to-jail/>

<https://www.sify.com/news/update-latest-pictures-of-inmates-before-parole-furlough-mha-gives-7-point-direction-to-jail-authorities-news-national-vkisadejidhej.html>

<https://www.bignewsnetwork.com/news/271431692/update-latest-pictures-of-inmates-before-parole-furlough-mha-gives-7-point-direction-to-jail-authorities>

Ministry of Home Affairs (MHA) in a seven-point latest direction to all the states and the Union Territories has made it mandatory to update "latest photographs" of inmates on 'e-Prisons' regularly at the time of their release on bail, parole or release. It is also directed that states and UTs should leverage the 'e-Prisons' application for updating the profile of inmates on a regular basis. The prison departments are also required to update the details of any escape from the prison or custody on 'e-Prisons' on a real-time basis, the order mentions, adding "quick availability of this information will facilitate police and other authorities concerned in nabbing the escapee or absconder". The order was sent to all Chief Secretaries and Directors General of Police and Director Generals as well as Inspector General of Prisons of all states and UTs. In the further direction issued through an order dated October 4, the MHA made it mandatory for "admission of inmates to Prisons through the ICJS (Inter-operable Criminal Justice System) module available in e-Prisons application", saying the facility will "ensure that First Information Report or case data integrity is maintained all through and relevant data of inmates like court orders and custody certificate can be exchanged with the courts and police in a seamless manner under ICJS". The Ministry also stressed the need for "appropriate systems to be put in place for monitoring and follow up of each case of an inmate released on bail, parole, furlough and premature release so that they do not violate the law and indulge in criminal activities". It is emphasised that any person who either attempts to escape from prison or absconds from custody should not be considered for grant of bail, parole or furlough. The order clearly directs state police and prison authorities to launch special joint drives to apprehend any escapee or absconding inmate in a mission mode by forming special teams". "Advances in technology may be leveraged to generate alerts of such escapes on a real-time basis through e-Prisons, ICJS and Crime and Criminal Tracking Network and Systems (CCTNS) platforms." It is also directed that all prison functionaries register for Virtual Private Network (VPN) and make use of the modules provided under e-prisons. For facilitating easy usage of the above facilities, the Ministry has said that services of National Informatics Centre (NIC)

may be obtained, who can provide training and hand-holding sessions. The MHA issued the fresh order referring to its advisory issued on September 3 last year in which the states and UTs were advised to review the existing practices and procedures governing grant of parole, furlough and premature release to inmates, keeping in view the guidance provided in the Model Prison Manual, 2016 and guidelines issued by the Ministry of Home Affairs, National Human Rights Commission and the Supreme Court, from time to time. The Ministry said, it was inter-alia advised that in order to ensure that inmates released on parole, furlough and premature release do not violate the law, "systems must be put in place for monitoring and follow-up of each such case". (ANI)

## दंगे के हर पहलू पर बारीकी से जांच कर रहा आयोग

<https://www.livehindustan.com/uttar-pradesh/firozabad/story-the-commission-is-closely-investigating-every-aspect-of-the-riots-4776980.html>

राष्ट्रीय मानवाधिकार आयोग की टीम ने पांचवें दिन भी सुहागनगरी में रुककर हिंसाग्रस्त इलाकों में जांच को जारी रखा। तमाम लोगों से बातचीत की। पुलिस कर्मियों, पोस्टमार्टम करने वाली चिकित्सकीय टीम से बातचीत कर हकीकत को जाना।

राष्ट्रीय मानवाधिकार आयोग की टीम अब तक हिंसा में मारे गए युवकों के परिवारों से मिलकर उनकी पीड़ा को जान चुकी है। परिवार की महिलाओं, पुरुषों ने हिंसा के दौरान की तस्वीर को बताया था। इसके अलावा टीम घायल पुलिसकर्मियों, उस समय नुकसान को लेकर मुकदमा दर्ज कराने वालों से बात कर चुकी है। आयोग की टीम के आगे तत्कालीन सीओ, एसपी सिटी, एसडीएम, सिटी मजिस्ट्रेट, थाना रामगढ़, रसूलपुर, थाना उत्तर, दक्षिण में तैनात रहे एसओ भी अपनी बात को रख चुके हैं। आयोग की टीम ने हिंसाग्रस्त इलाकों में जाकर भी लोगों से बातचीत की है। टीम को जिन सवालों के जवाब चाहिए थे उनको शुक्रवार को भी तलाशा गया।

टीम ने लिए बयान:फिरोजाबाद। राष्ट्रीय मानव अधिकार आयोग की तीन सदस्यीय टीम में एमएस गिल, दुष्यंतसिंह, बलवीर ने उप्र मुस्लिम महासभा के प्रदेश प्रवक्ता पूर्व सभासद वकील नबी अफगानी, प्रदेश सचिव एड डा सगीर खान के साथ सीएए उपद्रव में मारे गए मोहम्मदगंज निवासी नवी जान, नगला मुल्ला निवासी हारून के परिवार वालों से मुलाकात कर उनके बयान लिए।

## कैराना पहुंची मानवाधिकार आयोग की टीम, सीएए विरोध के मुकदमों की जुटाई जानकारी

<https://www.jagran.com/uttar-pradesh/shamli-city-human-rights-commission-team-gathered-information-22095894.html>

सीएए (नागरिकता संशोधन अधिनियम) के विरोध में प्रदर्शन करने वाले लोगों के विरुद्ध दर्ज मुकदमों के संबंध में राष्ट्रीय मानवाधिकार आयोग की टीम ने जानकारी जुटाई है। कई घंटे की कार्रवाई के बाद टीम लौट गई।

जुलाई 2019 में नगर के ईदगाह के मैदान में भी सीएए के विरोध में कुछ लोगों ने प्रदर्शन किया था, जिस पर कैराना कोतवाली में मुकदमा दर्ज किया गया था। शुक्रवार को राष्ट्रीय मानवाधिकार आयोग की तीन सदस्यीय टीम डिप्टी एसपी इसम सिंह के नेतृत्व में कोतवाली में पहुंची। बताया जा रहा है कि टीम ने कोतवाली पुलिस से सीएए के विरोध में प्रदर्शन को लेकर 19 जुलाई 2019 से 23 जुलाई 2019 के बीच दर्ज मुकदमों के संबंध में जानकारी जुटाई। यह भी जानकारी की गई कि यहां दर्ज मुकदमों में कार्यवाही की क्या प्रगति है और कितने आरोपितों की गिरफ्तारी हो चुकी है या फिर कोई फरार चल रहा है। हालांकि, बाद में टीम लौट गई। बता दें कि उस समय ईदगाह में सीएए के विरोध में हुए प्रदर्शन में उकसाने के आरोप में पीएफआइ के कुछ सदस्यों को गिरफ्तार करने का भी पुलिस ने दावा किया था।

विशेष लोक अभियोजक पुष्पेंद्र मलिक व ओम प्रकाश कौशिक ने बताया कि आदर्श मंडी थाने पर एक ग्रामीण ने मुकदमा दर्ज कराया था कि एक अगस्त 2020 को आरोपित ने उनकी पांच वर्षीय बेटी के साथ अश्लील हरकत की थी। पुलिस ने आरोपित को गिरफ्तार कर कोर्ट में पेश कर दिया था। वहां से उसे न्यायिक अभिरक्षा में भेज दिया गया था। मामले में पुलिस ने आरोप पत्र न्यायालय में भेज दिया था। इस केस की सुनवाई कैराना स्थित अपर सत्र न्यायाधीश/विशेष न्यायाधीश (पोक्सो) मुमताज अली के न्यायालय में हुई। सुनवाई के दौरान अभियोजन पक्ष की ओर से पांच गवाह पेश किए गए। शुक्रवार को न्यायालय ने दोनों पक्षों की बहस सुनने और पत्रावलियों का अवलोकन करने के पश्चात आरोपित को दोषी माना और उसे आइपीसी की धारा 354 ख व 9/10 पोक्सो एक्ट में पांच-पांच वर्ष का कारावास व पांच-पांच हजार रुपये अर्थदंड की सजा सुनाई। दोनों सजाएं साथ-साथ चलेंगी।